

**IN THE HIGH COURT OF JHARKHAND, RANCHI**  
**W.P.(S) No.6235 of 2018**

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Karan Chandra Murmu & Ors. .... Petitioners

---Vs.---

The Jharkhand State Mineral Development Corporation Limited & Ors.  
..... Respondents

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner	:	Mr. Saurabh Shekhar, Advocate
For the Respondent-State	:	Mr. Prabhat Kumar, S.C-II
For the Respondent-JSMDC	:	Mr. Rupesh Singh, Advocate

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**Order No. 4 : Dated 08<sup>th</sup> July, 2020**

Heard Mr. Saurabh Shekhar, the learned counsel appearing for the petitioner, Mr. Prabhat Kumar, S.C-II for the respondent no.5 [State] and Mr. Rupesh Singh, learned counsel appearing for respondent nos.1 to 4 [JSMDC].

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No.1069 of 2020

The instant interlocutory application has been filed for substituting the names of legal heirs/successors of petitioner no.1 on his death on 16.11.2019. The names of the legal heirs/successors of the deceased petitioner no.1 are provided in paragraph no.7.

In view of the fact that the petitioner no.1 has passed away during pendency of the writ petition and the names of legal heirs/successors of the deceased petitioner no.1 are disclosed in paragraph no.7, the interlocutory application stands allowed.

The petitioners are directed to make out necessary correction with regard to petitioner no.1 in the cause title.

I.A. No.1069 of 2020 stands allowed and disposed of.

Let the matter appear after 3 weeks for admission.

**(Sanjay Kumar Dwivedi, J.)**